

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

IA IN APPLICATION No. 1732/86(F)

(WP. NO.

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 24-7-87

APPLICANT

VS

RESPONDENTS

Shri D. Keshava Naik

TO

1. Shri D. Keshava Naik
L.S.G. Postal Assistant
Puttur Head Post Office
Puttur - 574 201
Dakshina Kannada District
2. The Post Master General
Karnataka Circle
Bangalore - 560 001

3. The Director General (Posts)
Sanchar Bhavan
New Delhi - 110 001
4. Shri M.S. Padmarajaiah
Senior Central Govt. Stng Counsel
High Court Buildings
Bangalore - 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE
BENCH IN APPLICATION NO. 1732/86(F)

....

Please find enclosed herewith the copy of the Order
passed by this Tribunal in the above said Application on

22-7-87

RECEIVED 27/7/87
From
B.V. Venkatesh
27/7/87
10:10 PMH
28/7/87
EMCL: As above.

B.V. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 26th DAY OF MARCH 1987

Present : Hon'ble Shri Ch.RAMAKRISHNA RAO MEMBER(J)

Hon'ble Shri L.H.A.REGO MEMBER(A)

APPLICATION No.1732/86(F)

D.Keshava Naik,
L.S.G.Postal Assistant,
Puttore(DK) Head Post Office,
Puttore - 574 201.

...

APPLICANT

(Shri D.Keshava Naik) V.

The Postmaster General,
Karnataka Circle,
Bangalore - 1.

...

RESPONDENT

(Shri M.S.Padmarajaiah ... Advocate)

This application has come up before the court today.

Hon'ble Shri Ch.Ramakrishna Rao, Member(J) made the following :

O R D E R

The applicant who is a member of Scheduled Tribe(ST) and working as time-scale Postal Assistant in the office of the Senior Superintendent of Post Offices(DK) Puttur(SSPO) was promoted as LSG in and by memorandum dated 27.6.85(ANNEXURE-A) issued by the SSPO against the quota of vacancies reserved for STs which remained vacant as on 30.11.83. The applicant, in his letter addressed to the Postmaster-General(PMG), Karnataka, Bangalore (respondent) requested for notional fixation of pay in the category of LSG from the date prior to 30.11.83, when the promotion was actually due to him. The PMG, however, did not accede to the request of the applicant on the ground that there was no provision under the existing orders for fixation of pay from a retrospective date. Aggrieved by the order of the respondent the applicant has filed this application.

(Signature)

2. In the reply filed on behalf of the respondent it is stated that against the decision of the PMG(Respondent) a representation dated 7.12.85 was submitted by the applicant which was duly forwarded to the Director-General Post & Telegraphs, New Delhi on 9.1.1986 and the same is still under consideration by the Director-General of Posts, whose decision is awaited.

3. Since more than a year has elapsed since the ~~last~~ therefore, applicant submitted his representation, ~~we~~ direct the Director-General(Posts), New Delhi to dispose of the representation of the applicant within a period of two months from the date of receipt of this order. A copy of this order shall be served not only on the respondent but also on the Director-General, Posts, New Delhi to enable the letter to take immediate action for disposing of the representation of the applicant within the prescribed time indicated above. Registry to note.

Chandrasekha
26.3.87
MEMBER(J)


26.3.87
MEMBER(A)

AN

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
227-87		<p style="text-align: center;">AKK RKRI/PSA</p> <p style="text-align: center;">22-7-87</p> <p style="text-align: center;">ORDER IN I.A. No. 1</p> <p>In this I.A., the applicants who were respondents in A.No. 1732/87 have sought extension of time for a period of two months for implementing the order of this Tribunal rendered on 26.3.1987. In that order this Tribunal had directed the respondents to dispose of the representation of the applicant within two months from the date of receipt of the order. The said two month period has already expired and the respondents want some more time to dispose of the applicant's representation.</p> <p>2. Sri M.S.Padmarajaiah, learned counsel for the applicants in this I.A. assures us that the representation of the applicant will be disposed of within the extended period 2 months, if allowed by this Tribunal. The applicant in the original application was also present and urged that the matter should not be delayed very long as he has filed his representation as far back as 7.12.1982.</p> <p>3. Having heard both sides, we feel that the respondents should be given extension of time asked for to dispose of the representation of the applicant in the original application. Prayer of the applicant in the I.A. is accordingly allowed. The respondents are directed to dispose of the representation within a period of two months from today.</p> <p style="text-align: center;"><i>True copy</i></p> <p style="text-align: center;"><i>B.V. Venkatesh</i> DEPUTY REGISTRAR CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p> <p style="text-align: right;"><i>Ch. Ramakrishna Rao</i> (Ch. Ramakrishna Rao) (P. Srinivasan Member (J) Member (A))</p>